

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 495 of 2019

In the matter of:

Asset Reconstruction Company (India) Ltd.Appellant

Vs.

Mohammadiya Education SocietyRespondent

Present

For Appellant: Mr. Karan Malhotra, Advocate.

**For Respondent: Mr. Pawanshree Agarwal & Ms. Abhipsa Anmika,
Advocates.**

With

Company Appeal (AT) (Ins.) No. 496 of 2019

In the matter of:

Asset Reconstruction Company (India) Ltd.Appellant

Vs.

Mohammed Vaziruddin Educational SocietyRespondent

Present

For Appellant: Mr. Karan Malhotra, Advocate.

For Respondent: Mr. Pawanshree Agarwal, Advocate.

ORDER

(Virtual Mode)

12.01.2021: The arguing counsel for the appellants in both these appeals is stated to be not available.

List both these appeals '**For Admission (After Notice)**' '**Hearing**' on **15th February, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Mr. V.P. Singh]
Member (Technical)**

Sim/md